

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.378 of 2012

(Arising out of Order-in-Original No.01/2012-ST dt.27.03.2012 passed by Commissioner of Central Excise and Service Tax, No.1, Williams Road, Cantonment, Tiruchirapalli - 620 001)

M/s.Firstman Management Services Pvt Ltd
Tiruchirapalli

Appellant

Vs

Commissioner of Central Excise & Service Tax
Tiruchirapalli Commissionerate

Respondent

APPEARANCE:

For the Appellant : Sh.R.Raghavan, Advocate
For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020
DATE OF DECISION :28.10.2020

FINAL ORDER No. 41085/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr